

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 95(ND)/2017

**IN THE MATTER OF:**

**Anand Builtech Pvt. Ltd.**

.....Petitioner

**SECTION : UNDER SECTION 66**

**Order delivered on 07.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**


**For the Petitioner(s):**

**For RD(NR) Delhi :                      Mr. Manish Raj, Company Prosecutor**

**ORDER**

Learned company prosecutor states that the matter is still under consideration of the Regional Director and reply shall be filed within two weeks. Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned company prosecutor.

List for further consideration on 05.12.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

07.11.2017  
Vineet